

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Chief Justice's Secretariat)

Subject: Compassionate appointment of Shri Sahil Sandhu S/o Late Nathu Ram (Ex-Chowkidar) R/o Pataniyal, Tehsil Marh, District Jammu in terms of SRO-43 of 1994.

ORDER

No. 273 of 2022/Psy

Dated: 03-03-2022

In pursuance of Jammu and Kashmir (Compassionate Appointment) Rules, sanction is hereby granted for the appointment of Shri Sahil Sandhu S/o Late Nathu Ram (Ex- Chowkidar) R/o Pataniyal, Tehsil Marh, District Jammu, substantively as Chawkidar in the Pay Level SL 1 (14800-47100). The Principal District & Sessions Judge, Jammu may issue order for his appointment in the District cadre Jammu against an available vacancy which was has fallen vacant due to death of Late Nathu Ram.

The order of appointment shall take effect from 22.01.2024 i.e when the appointee attains the age of majority and shall join within 21 days thereafter.

Appointment shall be made on the following conditions:

- i. *The appointee shall join before the Principal District & Sessions Judge, Jammu, who shall get all the testimonials of the appointee verified from the concerned authorities;*
- ii. *At the time of joining the appointee shall give an undertaking in the shape of an affidavit duly attested by a Judicial Magistrate 1st Class to the effect that in case adverse report about his character and antecedents is received from the Inspector General of Police, CID, Jammu & Kashmir to whom a reference shall be made by the concerned Presiding Officer, his appointment shall be deemed cancelled ab-initio and he shall have no claim on his appointment.*
- iii. *The salary of the appointee shall not be drawn and disbursed unless a satisfactory report in respect of (i) & (ii) above is received.*
- iv. *Appointment shall be subject to successful completion of probation of two years or such an extended period as may be prescribed.*

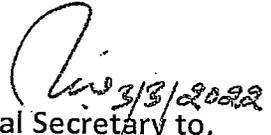
By Order.

-Sd/-
(Rajeev Gupta)
Principal Secretary to,
Hon'ble the Chief Justice

No.: 736-44/Psy-603 Dated 03-03-2022

Copy to the:-

- 1 Registrar General, High Court of J&K and Ladakh, Jammu.
- 2 Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
- 3 Registrar Rules, High Court of J&K and Ladakh, Jammu.
..... for information.
- 4 Pr. District & Sessions Jammu for information and necessary action.
- 5 Director Finance, High Court of J&K Main wing, Jammu for information.
- 6 Chief Librarian, High Court of J&K, Jammu/Srinagar for record.
- 7 Shri. _____ for compliance.
- 8 I/C NIC for uploading on the High Court Website.


Principal Secretary to,
Hon'ble the Chief Justice